

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP No. 61/Chd/Pb/2022

IN THE MATTER OF:

Rama Kant Gupta

...

Petitioner

Versus

GCA Marketing Pvt. Ltd.

...

Respondent

Under Section: 73(4), CA 2013

Order delivered on 05.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None.

For the Respondent : None.

ORDER

Despite repeated calls, none appeared on behalf of both the parties. Therefore, it seems that petitioner is not interested in pursuing the present. Therefore, the present petition bearing ***CP No. 61/Chd/Pb/2022 is dismissed for non-prosecution.***

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)